

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:923
ANSWERED ON:16.07.2014
MERIT QUOTA FOR CHILDREN OF NRIS
Noor Smt. Mausam

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has set apart a five per cent merit quota exclusively for children of Indian workers in the Gulf countries who want to pursue higher education in the country and if so, the details thereof and the criteria laid down therefor;
- (b) the details of the institutions in which said quota is being implemented;
- (c) whether any specific percentage of the quota has been reserved for the children of low income group workers and if so, the details thereof;
- (d) whether the non-resident Indian (NRI) fees is applicable to students who are granted admission under this quota and if so, the details thereof along with the year of introduction of the scheme; and
- (e) whether the above quota has been extended/likely to be extended to children of Indian workers in other countries also and if so, the details thereof?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

- (a): Yes, Madam. The University Grants Commission (UGC) and the All India Council for Technical Education (AICTE) have issued regulations to the Universities/ Higher Education Institutions in the country for setting up five percent supernumerary quota (out of 15% supernumerary seats for Foreign Nationals/PIOs/NRIs) for the children of Indian workers in the Gulf countries who want to pursue higher education in India. This is subject to the availability of adequate infrastructure facilities in the institutions. However, the above provision is not applicable to National Institutes of Technology (NITs), Indian Institutes of Information Technology (IIITs), Schools of Planning and Architecture and five other premier technical institutions, in which admission of Foreign students/PIOs/ NRIs are done through Direct Admission of Students Abroad (DASA) Scheme. There is no such supernumerary quota in Indian Institutes of Technology (IITs).
- (b): All the institutions approved by UGC and AICTE, except those specified above are covered under the regulations for supernumerary seats for the children of Indian workers in the Gulf countries.
- (c) and (d): As per the regulations issued by UGC and AICTE, the children of Indian workers in the Gulf countries are treated at par with resident citizens and are not required to pay NRI fee. However, separate fee regulations are in force for students seeking admission under DASA Scheme.
- (e): As per the existing provisions, NRI/PIO/Foreign students from any country can take admission under the 15 percent supernumerary seats in the institutions regulated by UGC and AICTE and the institutions covered under DASA Scheme.